

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 301  
Appeal No. 32/252/JPR/2022  
Under Section 252 of  
Companies Act, 2013

**In the matter of:**

**Lakshya Prime India Infra Developers Ltd.**

...Appellant

**Versus**

**RoC & Ors.**

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Appellant	: None-appeared
For the RoC	: Pooja Singh, JTA
For the Income Tax Department	: None-appeared

**ORDER**

No one appears on behalf of the Appellant. Ms. Pooja Singh, JTA appears on behalf of the office of RoC who seeks time to file reply. Reply, if any, may be filed within seven days with advance copy to the opposite counsel. There is no representation on behalf of the Income Tax Department. List the matter on 17.04.2023.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

March 16, 2023